



2026:AHC:19006

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1013 of 2026

Deepak Kumar Gupta

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mrityunjay Tiwari, Vijai Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C., Siddharth Singhal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijai Kumar Tiwari, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that though the writ petitioner had participated in pursuance of the advertisement no. 3 of 2016 for the post of Village Development Officer but he was not called in the interview. However, according to the writ petitioner, those incumbents who were not called for interview have preferred Writ-A No. 14181 of 2018 and the said writ petitions were dismissed on 27.06.2018 and an intra court appeal came to disposed of on 29.04.2019 being Special Appeal No. 1165 of 2018. The writ petitioner claims benefits which have been accorded to Ms. Khusbhu Kumari Gupta.
3. Learned Standing Counsel contends that the selection had already been done and the advertisement was of the year 2016, same stood concluded in the year 2019 and the present writ petition is being presented before this Court in January, 2026. There is an inordinate delay latched in filing the present writ petition.
4. I have heard learned counsel for the parties and gone through the records carefully.
5. Admittedly, the advertisement was published in the year 2016 for the post for filling up the post of Village Development Officer and the selection stood concluded in the year 2019 itself nothing has been brought on record to substantiate that there was any such condition which constrained the writ

petitioner not to approach this Court earlier. Since the delay has not been explained.

6. Accordingly, the writ petition is **dismissed**.

January 28, 2026
Ashu

(Vikas Budhwar,J.)